




राष्ट्रीय कम्पनी विधि अधिकरण / NATIONAL COMPANY LAW TRIBUNAL

छटा तल, ब्लॉक-3,
सी. जी. ओ. कम्प्लेक्स, लोधी रोड़,
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली / New Delhi- 110003
दिनांक / Dated: 15th March 2020

NOTICE

1. In view of advisory issued by the Central Government considering the Seriousness of pandemic Novel Coronavirus (COVID-19), it is hereby directed that: -
 - All NCLT Benches may take up matters which require urgent hearing on request made by the concerned parties.
 - To rest of the matters from 16.3.2020 to 27.3.2020, keep giving adjournments.
 - The counsel are advised to restrict the presence to the extent required so that we all can contribute our efforts not to allow the spread of this pandemic disease any further.
 - It is suggested not to use Air conditioners as low temperature is conducive for aggravating the problem.
 - To take adjournment, parties or counsel presence is not required, do remember avoid coming for this purpose.
2. This issues with the approval of Hon'ble President, NCLT.


(Shiv Ram Bairwa)
Registrar, NCLT

Copy to:-

1. All the Hon'ble Members, National Company Law Tribunal.
2. All Deputy Registrar/Assistant Registrar, NCLT Benches.
3. Notice Board/Website